

NATIONAL COMPANY LAW TRIBUNAL

NEW DELHI BENCH

(IB)-702/ND/2018

CORAM:

**PRESENT: DR. V. K. SUBBURAJ
HON'BLE MEMBER(T)**

**MS. INA MALHOTRA
HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE NEW
DELHI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON
26.04.2019**

**NAME OF THE COMPANY: Super Print Services V/s. M/s. Xalta Food and
Beverages Pvt.Ltd.**

SECTION OF THE COMPANIES ACT: 9 of IBC, 2016

S.NO. NAME DESIGNATION REPRESENTATION SIGNATURE

Present: Mr. Prashant Tripathi, Advocate for the Petitioner
Mr. Abhishek Anand and Mr. Tushar Tyagi, Advocates for R-3 &4

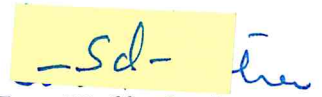
ORDER

CA 481/2019 has been filed by one of the Members of the COC. Ld. Counsel however wishes to withdraw the present application. It is submitted that in view of the resolution plan being rejected, the prayer made in this application has become infructuous.

Dismissed as withdrawn.



**(V. K. Subburaj)
Member (T)**



**(Ina Malhotra)
Member (J)**